

Mizoram Public Records (Amendment) Bill, 2024

A

Bill

to amend the Mizoram Public Records Act,

2011

(Act No.15 of 2011)

Be it enacted in the Seventy Fifth Year of the Republic of India as follows, namely :-

1. Short Title and Commencement.-
 - (1) This Act may be called "The Mizoram Public Records (Amendment) Act, 2024"
 - (2) It shall come into force on the date of publication in the Official Gazette.

2. Amendment of section 5 -

Sub-section(1) of section 5 of the Mizoram Public Records Act, 2011 (hereinafter referred to as the principal Act) shall be substituted by the following, namely :-

 - "(1) Every record creating agency shall nominate one of its officers as records officer to discharge the functions under this Act, otherwise, the Administrative Head, Head of Department or Head of the office shall be deemed to be the records officer"

3. Amendment of section 6 -
 - (1) In section 6 of the principal Act, clause(c) of sub-section(1) shall be substituted by the following, namely :-
 - "(c) appraisal of non-current public records in consultation with the Head of Archives or Mizoram State Archives with a view to retaining public records of permanent value"

 - (2) clause(l) of sub-section(1) shall be substituted by the following, namely :-
 - "(l) transferring of records of permanent nature and records of any defunct body to the Mizoram State Archives for preservation."

Amendment of section 8

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(1) Sub-section(2) of section 8 of the principal Act shall be substituted by the following, namely :-

“(2) No record which are more than hundred years old shall be destroyed, except where in the opinion of the Head of Archives, it is so defaced or is in such deteriorating condition that it cannot be put to any archival use.”